

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 835/95.

DATE OF JUDGMENT: 25-07-95.

BETWEEN:

V. Krishna

.. Applicant.

AND

1. The Sub Divisional Officer, Telecommunication, Medak.
2. The Telecom District Engineer, Sangareddy.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad. .. Respondents.

COUNSEL FOR THE APPLICANT: SHRI K. Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Raghava Reddy,
X/Addl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

..2

O.A.No. 835/1995

Dt. of decision: 15-7-1995.

JUDGEMENT

As per Hon'ble Sri R. Rangarajan, Member (A)

Heard the counsel for both the parties.

2. The applicant pleads that he was initially engaged as Casual Mazdoor under the control of the respondents w.e.f. 1-9-86 to 31-3-90 with artificial breaks for 800 days. His services were terminated w.e.f. 1-4-1990, and thereafter he was not re-engaged.
3. This O.A. has been filed praying for a declaration that the applicant is entitled for reengagement as Casual Mazdoor under the control of R-2 in terms of the instructions issued by the D.G., Telecommunications, and also as per Lr.No.TA/LC/1-2/III, dt. 21.10.91 and No.TA/RE/Rlgs./Corr. dt. 22.2.93 issued by the Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad by holding that the action of the respondents in not reengaging him as illegal, arbitrary, discriminatory and violative of Articles 14 and 16 of the Constitution of India.
4. As per the details given by the applicant, he was not engaged from 1-4-90. Hence, the question of condoning the breaks does not arise. As such, he is not eligible to claim seniority on the basis of his earlier service in different spells.

4. In view of what is stated by the applicant, it has to be presumed that he had gained some experience in the work in the Telecom Department. So, it is in the interest of the department, if he is engaged in preference to a fresher whenever work is available. So, the only relief that can be granted is to direct the 2nd respondent to re-engage the applicant as Casual Mazdoor in preference to freshers whenever there is work. If the applicant is going to be engaged in pursuance of this order, none shall be retrenched who are already in service.

5. The O.A. is ordered accordingly at the admission stage itself. No costs.

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(R. Rangarajan)
Member (A)

V. Neeladri Rao
Vice Chairman

Dated 25.7.95

Prabhakar
Deputy Registrar (J) CC

To

1. The Sub Divisional Officer, Telecommunication, kmv Medak.
2. The Telecom Dist Engineer, Sangareddy.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEEBADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED - 25/7 - 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

OA. No.

in

835795

TA. No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No spare copy

Central